

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION NO. _58_ OF 2025
(Under Section 14 & 15 of the National Green Tribunal Act, 2010)

In the matter of:

Suyog Kelkar

... Applicant

-Vrs.-

Maharashtra Pollution Control Board (MPCB), Pune and Ors.

... Respondents

**AFFIDAVIT IN REJOINDER ON BEHALF OF THE APPLICANT TO THE REPLY
AFFIDAVIT FILED BY R1, dtd. 29/07/2025, REPLY AFFIDAVIT FILED BY R2, dtd.
30/07/2025, AND ORDER PASSED BY HON'BLE TRIBUNAL dtd. 31/07/2025.**

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PUNE

Date: 06/08/2025

FILED THROUGH:



Self

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30/07/2025, AND ORDER PASSED BY HON'BLE TRIBUNAL dtd. 31/07/2025.**

MOST RESPECTFULLY SHWEATH:

I, Suyog Kelkar, S/o Shri Prakash Kelkar, aged about 47 years, as the applicant in this petition, do hereby most respectfully state as under:

PRELIMINARY SUBMISSIONS:

1. That the applicant and the residents of the society express their sincere gratitude to the Hon'ble Tribunal for issuing notice to R2 (Ashtech Pvt. Ltd.) to present its stand on this case, which resulted in it stopping its illegal operations and related pollution, that were going on despite being given closure directions by R1 (MPCB) on 24/06/2024 (**Annexure_A3 page 47,48**) and then, even after expiry of its CTO on 31/03/2025 (**Annexure_A16 page 91-98**), also confirmed by site surveys by R1 including recent one on 17/06/2025 (**MPCB report, Annexure V dtd. 19/06/2025**).
2. That the applicant understands and obliges to the views expressed by Hon'ble Tribunal that the case should bring forth impact of pollution not just on the applicant but on all residents of the area. To this, applicant states that the residents of the society too are affected by the pollution from RMC plants operating without following norms, and

society in its complaint dtd. 04/04/2024 (**Annexure_A2 page 27**, list of plants page 29, which includes R2's plant as item no. 1) had raised it to MPCB. And that this application raises additional issues specific to R2's plant like siting violations apart from issues raised by society in its above complaint on pollution, thereby any relief given by Hon'ble Tribunal that stops the pollution from plant, will reach to all the residents of the society addressing society's complaint to an extent, as R2's plant being closest plant to society and any relief from pollution by its operations is not just limited to the applicant.

3. That referring the para 5 on page 2 of the Hon'ble Tribunal's order dtd. 31/07/2025, applicant states having humbly submitted during arguments on 31/07/2025 that name of Respondent No. 2 is not mentioned in complaint dtd. 06/03/2021, because Respondent No.2's plant became operational in next year i.e. in 2022. That if learned counsel for R2 claims that its name was not mentioned because it was not polluting, then it would be misleading, and kindly note that it was not mentioned because the plant was not operational that time.
4. That referring the para 6 on page 3 of the Hon'ble Tribunal's order dtd. 31/07/2025, it is stated in the order that in the list of 10 plants for which status was provided by R1 (MPCB) to applicant, RMC plant of Respondent No. 2 is not mentioned in those 7 plants which are on closure directions. However, applicant humbly submits that above observation is incorrect and that the Respondent No. 2's plant is mentioned in the list as item no. 3. as list of plants to which MPCB had issued closure directions (**Annexure_A2**, page 44, item no. 3).
5. That apart from pollution by R2's plant and related issues raised by society in its letter dtd. 04/04/2024 (**Annexure_A2 page 27**), applicant has raised additional issues specific to R2 which is not common with other RMC plants and not covered by society's complaint i.e. violation of siting norms regards to highway and school, and that the R2's CTO was expiring on 31/03/2025 (**Annexure_A16 page 91**), and that applicant needed to challenge it within one month of its expiry and hence filed this O.A. on 21/04/2025. And that applicant can challenge the siting violations as OA is filed within one month of due date for renewal of R2's CTO.
6. That there are two aspects of the pollution faced by residents which need to be highlighted when considering impact of dust emissions from R2 vs other plants, those being severity of indoor vs outdoor pollution. That the complaint by residents on 06/03/2021 (**Annexure_A2 page 25 to 28**) focuses on worsening of conditions and air

quality with respect to outdoor for all residents, while for indoor, some residents including applicant having respiratory issues, resorted to take additional measures to keep pollution in control, while awaiting resolution of pollution complaints from MPCB. That such measures were taken by applicant including using air purifier, robotic vacuum cleaner, keeping windows closed, to keep indoor dust exposure in check (**Annexure_A21 page 220**). That while waiting for resolution of pollution issues with such measures, R1 instead of addressing concerns gave permission to R2's plant in front of applicant's society bringing source of pollution very close and in front of residences of complainants. And that the dust emissions increased manifold by R2's plant's operations on the north-east side of applicant's society, (Pune north-east to west/south wind flow prevalent in all seasons except monsoon **Annexure_A22 page 221**), and as stated by applicant in O.A., wind carried the significantly increased dust emissions from plant/its vehicles on unpaved roads, inside house especially in winter and summer, and that the indoor dust control measures despite using air purifier/vacuum cleaner were not effective (for reference, the amount of dust emitted in front of society, accumulating in window/terrace and reaching indoors, **Annexure_A5 page 56 to 70**) and applicant, within one year of R2's plant getting operational, started requiring asthma inhaler every day (medical reports – **Annexure_A4**, case history on page 50). Hence applicant considers his asthma control worsened with R2's activities.

7. That the applicant respectfully denies that he has filed case with pick and choose method. That he was driven by his worsening health concerns, inaction of authorities and also doesn't wish anyone else to face the same including school children and other residents (**Annexure_A4, page 49-55** show severe obstruction in lungs, spirometry test showed FEV1 value of 38% vs 70% for healthy individuals, and could require oxygen support if FEV1 value drops below 30%, asthma control worsened from 2023, after R2's plant became operational as stated in para 6 above and inhaler requirement increased by 33% to 100% i.e. every day), and that residents of society are also awaiting relief from pollution by R2's plant activities (**Annexure_A2 page 27 to 35, page 29, item no. 1**). And that even after taking all possible dust control measures which were rendered ineffective (**Annexure_A21 page 220**) once R2's plant became operational, and that applicant tried all avenues including PMC, PMO, MPCB to get resolution which didn't work, and that plant continued to operate despite on closure directions (**Annexure_A3, page 47, 48**) and continued to operate even after CTO expired (also confirmed by MPCB site survey per **MPCB report, Annexure V** dtd. 19/06/2025, site

survey date 17/06/2025), applicant didn't have any other option than to approach Hon'ble Tribunal. That inaction of authorities despite knowing violations from plant, that forced applicant to approach the Hon'ble Tribunal cannot be a ground to term request for relief as pick and choose. That applicant states his method was that of prioritizing and requesting action on most impacting plant affecting applicant, and also residents and school children, and that applicant's reporting of illegal operations by plant was found true and substantiated by R1's findings in its site survey dtd. 17/06/2025 quoted above, and that R2 stopped operations only after Hon'ble Tribunal asked it to explain. That the applicant had already stated during hearing on 20/06/2025 that he would seek further action on other plants based on outcome of this application, and wants to add further that applicant's society is in the process of pursuing legal action on all the plants of the area (**Annexure_A20, page 219** letter from society), and applicant will align with it for the same.

8. That the applicant has already stated that he is not willing to pursue personal compensation as after the Hon'ble Tribunal's intervention, the R2's plant has stopped operations giving applicant relief. However, if the operations resume, it could again pose threat to health of applicant as well as to the residents of society, and other vulnerable groups like school children in nearby school, considering R2's plant's history of violating norms and directions as shown in para 7 above.
9. That from the list of plants mentioned in complaint dtd. 06/03/2021 (**Annexure_A2** page 26):
 - a. Samarth Redimix Concrete
 - b. J.K. Readimix Concrete,
 - c. Ganaraj Enterprises,
 - d. Sahyadri Redimix Concrete,
 - e. Preetam Redimix Concrete
 - Applicant finds that d and e above are no longer in the list of current plants operating in the area as shared by R1 (MPCB) in email dtd. 11/04/2025, (**Annexure_A2** page **44, 45**).
 - Waste burning by the bakery unit (Sai Foods) stopped since 2023 (by the end of 2022) after follow-ups with the unit.
 - As to why all other plants are not included as respondents in this application to address pollution from all plants, applicant states that applicant's society is in the process of initiating legal action on all plants in the area and applicant will align

with the same, as applicant too wants all pollution issues to be addressed. (**Annexure_A20, page 219** letter by applicant's society).

- As to why applicant considers only R2 worsened his health and not the other plants, applicant has given detailed explanation in para 6 above, and worsening of asthma control corresponds with the increased pollution after start of R2's activities despite applicant taking all possible measures indoor.

10. That applicant again respectfully denies using pick and choose method and states that he is interested in addressing pollution from all plants, but prioritized R2 considering health impact on applicant, to seek directions from Hon'ble Tribunal on siting violations applicable only to this specific plant, and in that process seek relief for all including school children and residents of the area, as this plant continued to operate close to school and society even after closure directions on 24/04/2024 and after expiry of its CTO on 31/03/2025 as shown in para 7 of this reply. That the applicant's society is considering legal action to address pollution related issues arising from all the plants operating in the area, seeking relief for all the residents of the society (Letter from society – **Annexure_A20, page 219**) and that the applicant fully supports this and will align with society's efforts in addressing it.

OBJECTIONS**Respondent 1:**

1. That I have read the report filed by R1 (MPCB) on 19/06/2025 in response to the directions given by the Hon'ble Tribunal in its first order dtd. 11/06/2025 to MPCB on "why action has not been taken against respondent No.2 pursuant to the aforesaid notice of closure direction issued by them". And that I have read the Reply Affidavit filed by R1 on 29/07/2025, and pursuant to Hon'ble Tribunal's remarks in order dtd. 23/06/2025, on failing to understand why seal plant action was not initiated earlier. And that the applicant doesn't find explanation by R1 on the following:
 - a. Explanation for the delay of about 9 months by R1 between issuing closure directions on 24/06/2024 (**Annexure_A16 page 91-98**), and next follow-up action on 20/03/2025 (**Annexure_A10, page 78**), and a further 3 months delay since then till Hon'ble Tribunal asked why no further action has been taken yet as of that date i.e. 20/06/2025.
 - b. When as per the reply affidavit of R1, MSEDCL had already disconnected power supply on 09/07/2024 (**page 161 of R1's Reply Affidavit**), why another follow-up was done with MSEDCL on 20/03/2025, instead of initiating next steps.
 - c. At the same time, applicant welcomes the seal plant directions given by the MPCB as per its next plan of action communicated to the Hon'ble Tribunal during the hearing on 20/06/2025 (Annexure-III page 162 of R1's Reply Affidavit), but applicant fears it may not be implemented as illegality of plant's continued operations violating closure directions, operations post CTO expiry and/or any siting norms violations are not mentioned as reasons in it explicitly.
 - d. That no explanation is given by R1 on why CTO was issued while R2's plant was violating the siting criteria with respect to school. Kindly also note the before plant photos (**Annexure_A19 page 213**) and after plant photo (**Annexure_A19 page 214**, first photo).
 - e. As for the highway, the learned counsel for R1 stated that the field engineer found it more than 100m at the time of initial inspection, however applicant finds following various measurements (**Annexure_A19, page 216-217**):
 - i. ~50 meters from highway to entrance of the plant
 - ii. 70 to 80 meters from highway to equipment that emits fine dust/fly ash from top

- iii. ~90 meters from highway to the point where loading of raw material is done
 - iv. ~90 meters from highway to one extreme end of fencing towards school
 - v. ~128 meters from highway to other extreme side of fencing common with playground, on which side not much plant activity is seen
 - vi. As bulk of plant equipment including the big cylinders, raw material loading on belt and vehicular activity is happening inside 100 meters, in 50 to 90 meters distance from highway, it's not clear what criteria was used to decide that the distance of plant is more than 100 meters from highway. And considering its proximity to school and playground, why if any exemptions were given to the statutory guidelines.
- f. That before granting any permissions for operations or new CTO or renewal of CTO in future to R2 or any other plant at this location, the applicant requests R1 (MPCB) to consider:
- above measurements and the fact that majority of plant equipment is installed and activity is happening, inside 100 meters from highway, within a 50 to 90 meters range.
 - the fact that it is also violating distance norms to Versatile School by being close to it at ~160 meters (<200m) (Annexure_A1, page 23) and the unpaved road is just ~50 meters from school entrance (Annexure_A19, page 216) frequented by its heavy vehicles emitting dust right at school entrance.

Respondent 2:

2. That I have read the Reply Affidavit filed by R2 (Ashtech Pvt. Ltd.) dtd. 30/07/2025, and find it misleading and factually incorrect as well as casting aspersions on applicant's intent of reducing pollution in the area due to illegal plant activities happening in front of his view and affecting his health. Here is para by para reply on the same:

R2's Objection s/ Facts	Applicant's Replies/Objections
Para 3, 4, 5, 6	Answered above in para 6 and 7 of this affidavit, as to why applicant claims R2's activities responsible for worsening of his health and as to why case was filed against R2 only.
Para 7	<i>R2: Why no other resident has filed complaint against R2</i> Apart from applicant in individual capacity, applicant's society too has filed complaint against this plant along with other plants, endorsed by residents in complaint dtd 04/04/2024 to MPCB (Annexure_A2, page 27 to 35, plant mentioned on page 29, item no. 1, with signatures of residents).
Para 8,9,10	No objections in these paras by R2
Para 11	<i>R2: Respondent No. 2 has complied with the directions of authorities</i> Applicant objects to this claim by Respondent No. 2 and states that R2 has not complied with the directions of the authorities but has instead: - operated the plant by violating pollution norms as documented by MPCB in its closure directions (Annexures_A3, page 47, 48) - continued operations even after closure directions dtd. 24/06/2024 (Annexure_A3 47-48), as seen from site surveys done after closure directions (site survey on 12/03/2025 as per Annexure_A10 page 78, MPCB report, Annexure V dtd. 19/06/2025, site survey on 17/06/2025). - continued operations even after requiring orange category CTO from Nov 2024 (as per MPCB RMC Circular dtd. 08/10/2024: https://mpcb.gov.in/sites/default/files/standing_orders/RMC_Circular_08_102024.pdf), but only had green category CTO - continued operations after expiry of its green category CTO on 31/03/2025 (Annexure_A16 page 91) as demonstrated by MPCB field survey on 12/03/2025, page 78 of Annexure_A10, and more recent report dtd. 17/06/2025 Annexure V of MPCB, showing use of 320Kv generator, also as per the photos attached in Annexure_A5 page 56 to 70. All of this shows non-compliance to directions of authorities and norms.

Para 12,13	No objections in these paras by R2
Para 14	<p><i>R2: alleges applicant of suppressing the location of plant across highway</i></p> <p>Applicant has clearly shown the placement of his building, highway and plant, in Annexure_A1 on page 21, and referred to it at multiple places in OA including dates on page 3 (date 05/2010, 11/04/2022), page 7 point 4, page 8 point 7, page 10 point 18, page 13 point B, page 16 point 1 and has not tried to suppress anything as claimed here. Also the same is demonstrated in all the photos of Annexure_A5 page 56 to 70, and referring any photo here, it can be seen that the highway being between the flat and plant has no significance as dust emitted from plant is not obstructed by highway and can freely flow towards applicant's flat with wind. Also the vehicular movement emitting dust is on the side of the applicant's building.</p>
Para 15	<p><i>R2: Had stopped plants operations after receiving closure directions on 24/06/2024</i></p> <p>Applicant holds the allegation that R2 was conducting regular activities despite getting closure directions from R1. Learned counsel for R1 stated that MPCB site survey has found plant operational as of 17/06/2025 with DG set of capacity 320 KVA. Same has been noted by the Hon'ble Tribunal in its order dtd. 31/07/2025 para 7 on page 3.</p> <p>Additionally, applicant points out that as per R1's follow-up directions dtd. 20/03/2025, page 78 of Annexure_A10, last para of the page says that board officials conducted site survey on 12/03/2025 and found the plant operational in violation of the closure directions.</p>
Para 16	<p><i>R2: The distance from highway is more than 100 meters</i></p> <p>Applicant has measured the distance from highway and the mixing equipment as about ~76 meters and is short of the 100 meters guidelines by ~24%. Various distances of highway with respect to plant are given on page 216 (bottom photo), 217 of Annexure_A19, which show that majority of plant equipment and operations is within 50 to 90 meters distance from highway.</p> <p>Also R2 has not replied on the point of siting criteria violation with respect to school in its reply. The plant is around ~160 meters from school, compared to allowed distance of 200 meters (Annexure_A1 page 23).</p>

Para 17	The distances shown here by R2 are with respect to other buildings in society. Applicant's flat which is facing road and is nearest to the plant, the distance measured comes out to be ~300 meters (Annexure_A19 page 214 bottom photo). From the unpaved road where dust is emitted by the heavy vehicles, the distance to applicant's flat is ~145 meters (Annexure_A19 page 215 top photo). The dust emitted can be clearly seen settled on the bakery unit's shed and premises on page 70 of the Annexure_A5, which is just 50 meters from applicant's building (Annexure_A19 page 215 bottom photo). So if the dust can settle 100s of meters this far from plant activities to cover the bakery shed, it can also be carried additional 50 meters to settle in applicant's terrace/house given the wind directions (Annexure_A22 page 221), as there is no other building in between.
Para 18	No objections in this para by R2
Para 19	Applicant has provided following supporting documents/photos to show siting and pollution norms violations by plant: <ul style="list-style-type: none"> a. Annexure_A5 page 56 to 70 – daily dust emission photos b. Annexure_A3 – page 47, 48 – violations as per R1 c. O.A. para 8 – reference to siting norms and actual violations as per Annexure A1 page 22, page 23
Para 20	No objections in this para by R2
Para 21	R2 Doesn't address siting norm violations with respect to school in its reply. For violations with respect to highway, applicant has submitted various measurements from highway to the plant to R1 in 1.d and 1.e above, from which it's not clear why Respondent No. 2 considers the distance is more than 100 meters, as most of plant operations are inside 50 to 90 meters distance from highway.
Para 22	MPCB circular dtd. 8/10/2024 mandated all RMC plants to have CTO under orange category, which R2's plant never obtained. Page 2 of the circular (https://mpcb.gov.in/sites/default/files/standing_orders/RMC_Circular_08_102024.pdf) states:

	<p>Accordingly, the proposal for categorization of RMC units was discussed before 9th Categorization Committee meeting of 2024-2025 held on 1 /10/2024 & the committee has decided to categorize Ready-Mix Concrete units from Green Category to Orange Category (Sr. No. G-37 to Sr. No O-90).</p> <p>All the Regional Officers & Sub Regional Officers of the Board should implement this circular scrupulously without fail & accordingly amend the consents of Ready-Mix Concrete units in their jurisdiction from Green category to Orange category within 1 month period, failing which the existing consents of RMC units accorded in Green category shall be deemed as cancelled.</p>
Para 23	Applicant already objected in reply to Para 15 above to the claim made by R2 that it had stopped operations.
Para 24, 25, 26	No objections in these paras by R2
Para 27	<p>Applicant was reporting issues about plant violations to MPCB (Annexure_A2 page 43, 44), as he observed taking place in front of his sight, and didn't know that the plant was already on closure directions at that time. Only on 04/04/2025 by a RTI reply from MPCB, that applicant came to know of plant being on closure directions since 24/06/2024.</p> <p>The specific instances of violations are also documented in Annexure_A5 page 56 to 70, as well as MPCB closure directions dtd. 24/06/2024 on page 47 of Annexure_A3, and more recently in report dtd. 17/06/2025 Annexure V of MPCB filed on 19/06/2025, showing use of 320Kv generator and plant being operational. And that its not imagined by applicant as claimed in this para by R2.</p>
Para 28	Applicant has demonstrated to the authorities including R1 that the plant operated violating pollution norms, which was also later confirmed independently when R1 shared via RTI that plant was already issued closure directions on 24/06/2024 (Annexure_A3 page 47-48) along with list of violations, and then the R2's plant was found still to be operating in multiple site surveys as stated in para 15 reply above. Applicant has not made any misleading claims, on the contrary only pursuing with authorities to enforce law in view of violations and help bring pollution levels down in the area.

3. Applicant respectfully submits that to cast aspersions on applicant's intentions as selective, is not only incorrect, unjust and unfair, but may also deter anyone in future from reporting illegal activities happening in front of him, for the fear of getting mischaracterised. Additionally, applicant has been found correct about the violations of pollution norms by R2 as confirmed by site surveys by R1 on multiple occasions when plant was found working even after closure directions and expiry of CTO, violating norms.
4. Applicant humbly submits before the Hon'ble Tribunal to consider following findings from this petition so far i.e.:
 - a. May the Hon'ble Tribunal please give directions that, MPCB have a senior level official visit the site in case sensitive area like school, hospital is nearby and ensure siting criteria is not overridden since it's a statutory guideline, and when in violation such consent should not be granted, and the consent in such cases to bear the officer's approval and reason for approval/exception.
 - b. Delay on the part of R1 (MPCB) in enforcing closure: while R1 was claiming to follow up with other authorities like MSECDL and PMC in 2025, in reality these authorities had no further role to play after power cut was done on 09/07/2024 (**page 161 of R1's Reply Affidavit**). May the Hon'ble Tribunal please give directions so that MPCB improves its processes and cut short the overall period from closure to seal plant directions to not exceeding N weeks, the number N as deemed appropriate by the Hon'ble Tribunal and let MPCB publish such timelines.
 - c. While CTE/CTO copies are available on MPCB site, closure directions are not available. So citizens get the impression that no action being taken by MPCB, plant has permission to operate – while in practice – MPCB has already issued the closure and plant is supposed to stop but still operating. May the Hon'ble Tribunal please give directions to bring in more transparency and make closure directions available on MPCB site or at least the plant name and their closure direction dates be published on MPCB site.

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Suyog Kelkar

... Applicant

-Vrs.-

Maharashtra Pollution Control Board (MPCB), Pune and Ors.

... Respondents

AFFIDAVIT

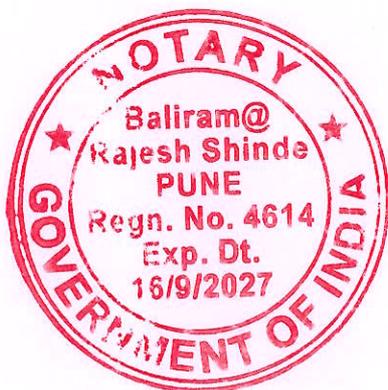
I, Suyog Kelkar, S/o Shri Prakash Kelkar, aged about 47 years, residing at C1-904, Prayeja City, Sinhgad Road, Pune - 411051, Maharashtra, do hereby solemnly affirm and state:

1. That I am the Applicant in this matter personally affected by the violations and competent to swear this affidavit. And that I have read over the contents accompanying affidavit and the same are true to the best of my knowledge and belief and is drafted by me.
2. This affidavit accompanies my Rejoinder to the replies filed by the Respondent No. 1, dtd. 29/07/2025, and Respondent No. 2 dtd. 30/07/2025.

DEPONENT

VERIFICATION

Verified on this the 6th day of August 2025 at Pune that the contents of the above original application are true and correct. No part of it is false and nothing material has been concealed there from.

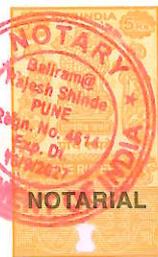


DEPONENT

BEFORE ME

Baliram @ Rajesh Shinde
Advocate & Notary
Regn. No:- 4614
Exp. Dt:- 16/9/2027

NOTED AND REGISTERED
SERIAL NUMBER: 996/2025
DATE: - 6 AUG 2025



Supporting Distances and Photos Before and After Plant Set-up

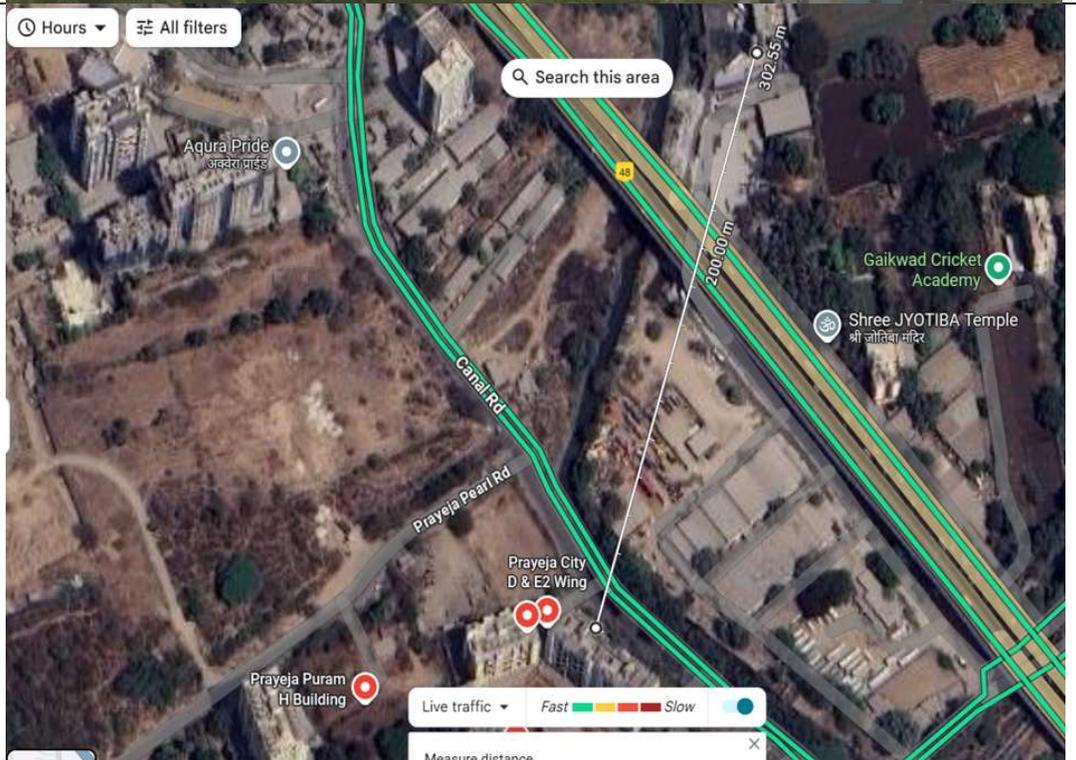
Note	Image
2020 - No RMC Plant	
2020 - No RMC Plant, No Dusty Surroundings, Normal Soil (not dust covered) and ground	

T.C.
 Attested
 S. P. Kelkar

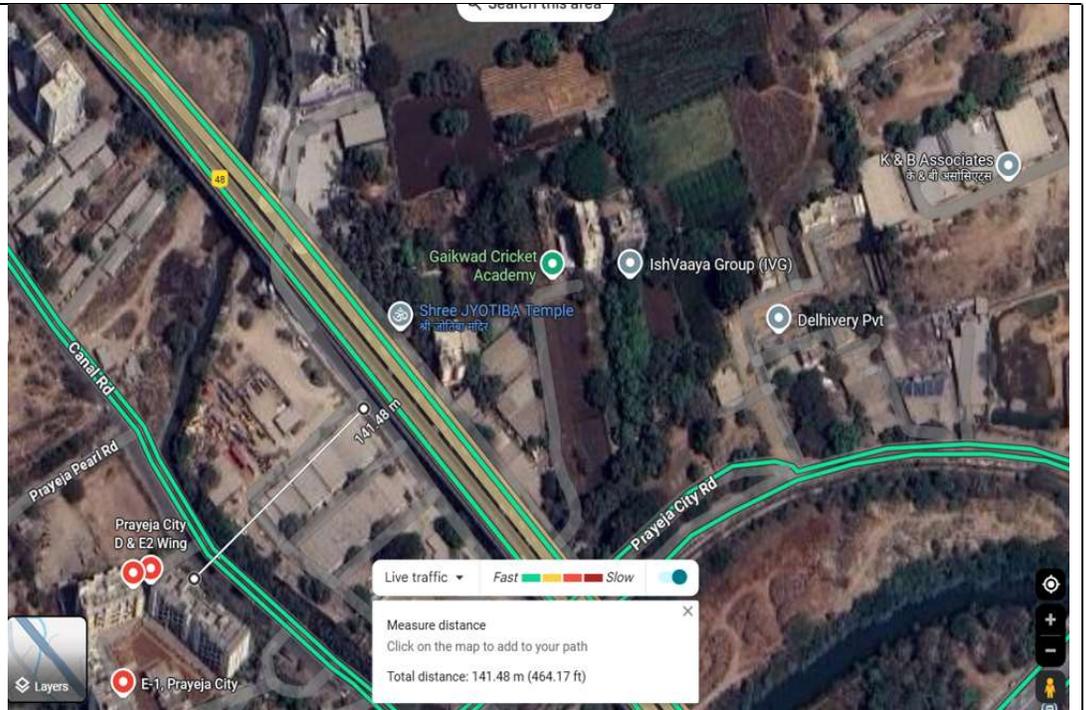
2025
- With RMC
Plant, fine
dust covered
road, ground
and shed



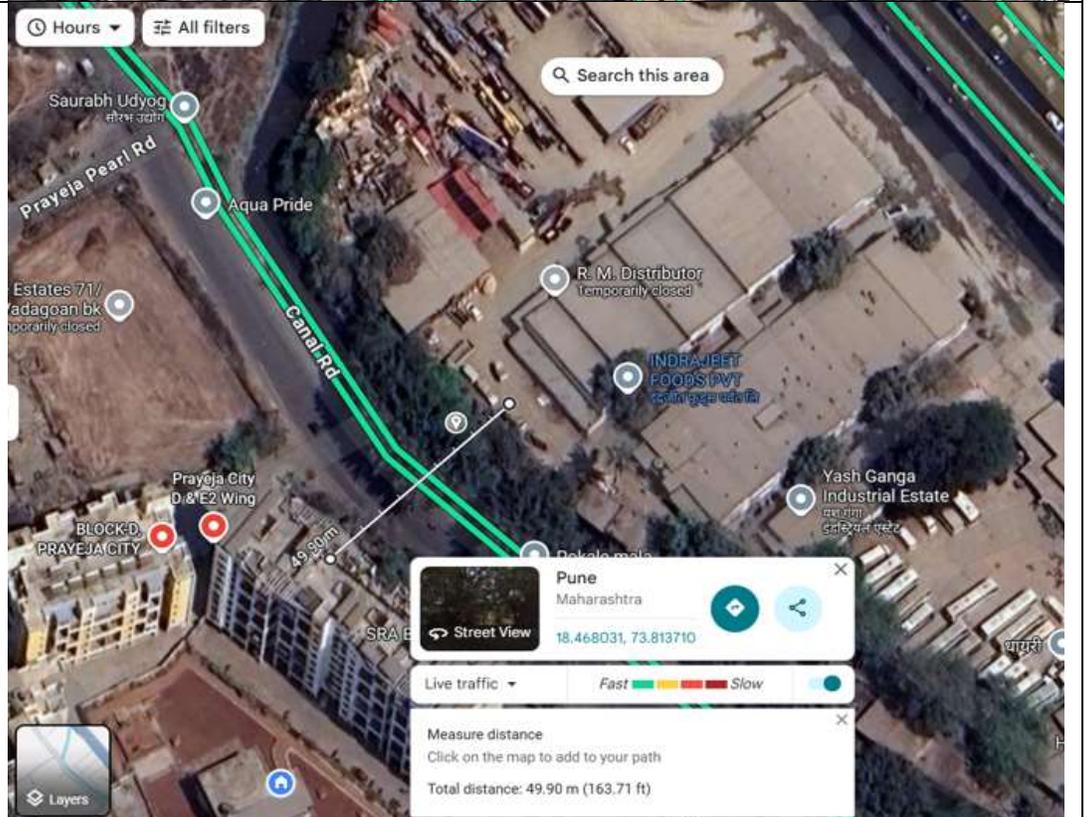
Applicant
Flat to Plant
Equipment
Distance
(300m)



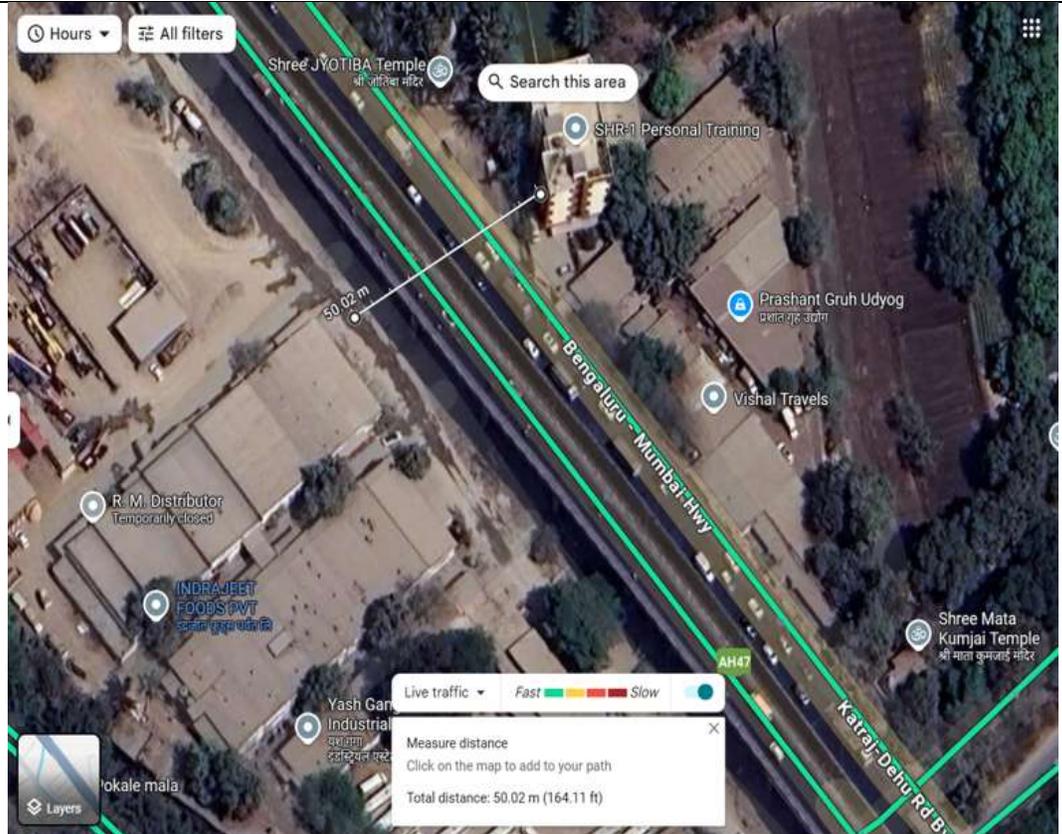
Applicant Flat to Unpaved Road Distance (142m)



Applicant Flat to Dust Covered Bakery premises Distance (~50m)



Unpaved Road to School Entrance Distance (50m)

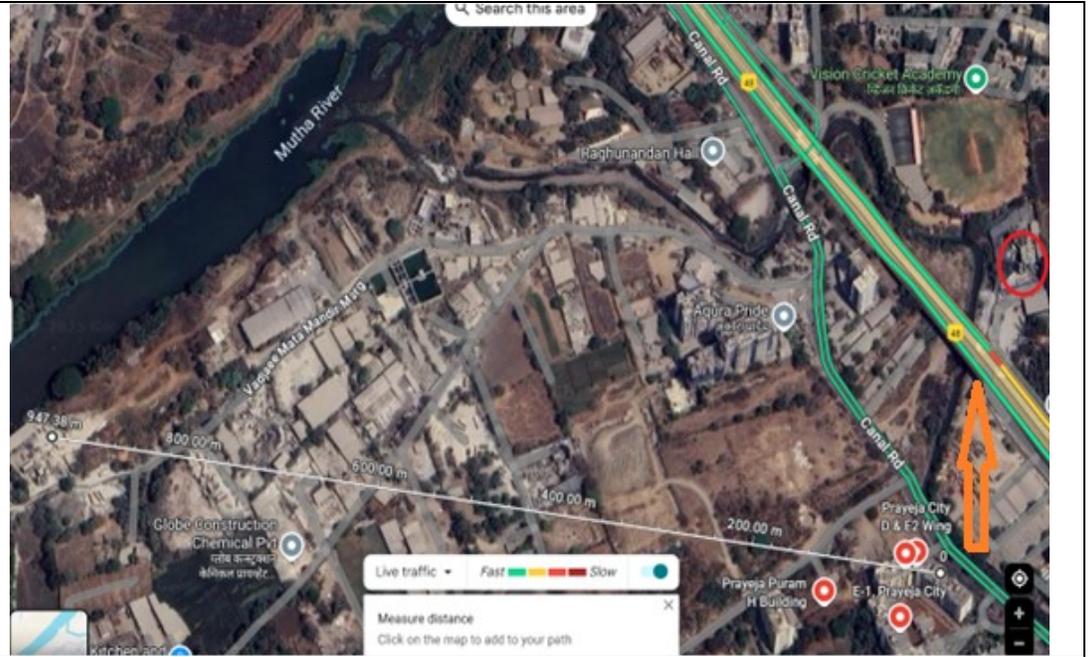


Highway to Plant:
 1. Entrance Distance ~50m
 2. Mixing Equipment/ Emission source distance ~70m
 3. Material loading point: ~90m
 4. Nearest extreme fence: ~90m
 5. Farthest extreme fence: ~128m (adjacent to a playground)





Orientation
- R2 in Red
Circle, Flat
below orange
arrow facing
R2, Other
plants shown
by white line.



T.C.
Attested
S. P. Kelkar

PRAYEJA CITY CO-OP. HSG. SOCIETY LTD.

Reg No PNA/PNA (4) / HSG / (TC) / 11870 / 2012-13 / Dt. 11/6/2012
S No 71, Vadgaon Bk., Sinhgad Road, Pune - 411 068.

Ref. No

Date 05/08/2025

To,

The Hon'ble National Green Tribunal, WZ.

Subject: Relief from pollution related issues faced by residents of Prayēja City.

As Prayēja City Co. Op. Housing Society, we humbly submit the following:

1. We are aware of the case that Mr. Suyog Kelkar, a resident of Prayēja City, has filed with the Hon'ble National Green Tribunal reporting violations of pollution norms by Ashtech RMC plant as witnessed by him. Society welcomes any directions by the Hon'ble Tribunal that would result in stopping the plant's operations as it would give some relief to all the residents of the area.
2. Our society has been following this issue and has made multiple complaints in this regard with the authorities. After complaint dtd. 04/04/2024 to MPCB, authorities issued closure notices to some of the plants including Ashtech but the plants remained operational and no further action happened.
3. The issues faced by residents include dust pollution, health problems, daily traffic jams, damaged roads and road safety/accidents due to the cement deposits/gravel dropped on the road by the heavy plant vehicles without following pollution control standards and operating without permit.
4. We would like to add that we as society support this cause and are also in the process of legal consultation to file an application against all RMC plants in this area.



For Prayēja City Co-Op. Housing
Society Ltd.

S. P. Kelkar
Chairman

J. N. Mande
Secretary

T.C.
Attested
S. P. Kelkar

In door measures by Applicant for dust controlAir Purifier:

Order Summary

Order placed 29 January 2020 | Order number 408-4439255-1273138

Ship to	Payment Methods	Order Summary
Suyog Kelkar C1 904, Prayeja City Sinhagad road, Wadgaon Bk PUNE, MAHARASHTRA 411051 India	Net Banking: ICICI Bank	Item(s) Subtotal: ₹15,490.00 Shipping: ₹0.00 Total: ₹15,490.00 Grand Total: ₹15,490.00



Coway Sleek Pro AP-1009 Air Purifier (Pre Filter, Patented Urethane Carbon Filter & Green Anti-flu True HEPA Filter) (Coway AP-1009)
Sold by: Frootle India Pvt. Ltd.
₹15,490.00

Robotic Vacuum Cleaner:

Order Summary

Order placed 31 October 2021 | Order number 403-1781068-2540353

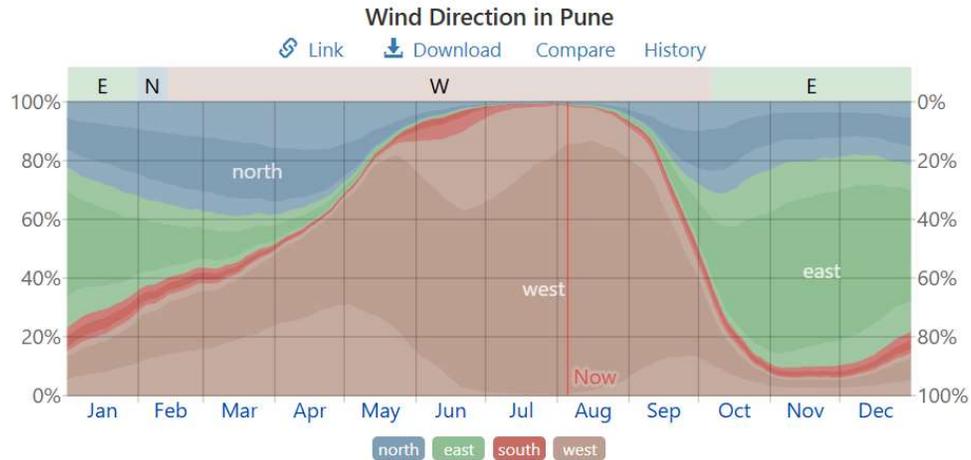
Ship to	Payment Methods	Order Summary
Suyog Kelkar C1 904, Prayeja City Sinhagad road, Wadgaon Bk PUNE, MAHARASHTRA 411051 India	BHIM UPI	Item(s) Subtotal: ₹11,900.00 Shipping: ₹0.00 Total: ₹11,900.00 Grand Total: ₹11,900.00



ILIFE V9e Robotic Dry Cleaner, 4000Pa Suction, 700mL Washable Cyclone Dust Tank, Customized Schedule, Auto Recharge, Alexa GH
Sold by: Shariden Pvt Ltd
₹12,357.63

T.C.
Attested
S. P. Kelkar

Around The Year Wind Directions (Pune)



The percentage of hours in which the mean wind direction is from each of the four cardinal wind directions, excluding hours in which the mean wind speed is less than 1.0 mph. The lightly tinted areas at the boundaries are the percentage of hours spent in the implied intermediate directions (northeast, southeast, southwest, and northwest).

How to interpret:

- width of each band indicates the percentage of time the wind blows from that direction during that month. E.g.:
- in January, 100-80 i.e. 20% from north, 80-20 i.e. 60% from east, and only 20% from west.
- in monsoon, e.g. in August, almost all the time wind blows from west.
- except from monsoon months, all the other time wind blows from North-East at least for some percentage of time every month.

**Sourced from: <https://weatherspark.com/y/107582/Average-Weather-in-Pune-Maharashtra-India-Year-Round>*

T.C.
Attested
S. P. Kelkar